

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Counter not filed.

Sahoo Bench
15/1/11

Counter not filed.

Sahoo Bench
20/1/12

Counter not filed.

128
31/1/02 Bench

Counter not filed.

Sahoo Bench
11/1/13

Counter not filed.

Sahoo Bench

Counter filed
+ COPY served -
for further address.

Sahoo Bench
30/1/14

Order dated 04.02.04.

As per order of the Lt. Counsel
for the applicant, on the matter on 10/2/04
along with OA 24/1.

Subhagz
Vice-Chairman (A)

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Vice-Chairman (L)

Order dated 10.2.2004

This O.A. has been filed by Siv Prasad Sahoo and six others, who are workers in Mill Wright Organisation under erstwhile S.E.Railway seeking direction of this Tribunal to promote them from Gr.III to Gr.II post in the scale of Rs.4500-7500/-, taking into consideration their continuity in service from 1975 onwards and to grant them all consequential and financial benefits out of such promotion.

We have heard Shri C.M.K.Murty, learned counsel for the applicants and Shri S.R.Patnaik, learned Addl.Standing Counsel appearing on behalf of the Respondents.

Admittedly the applicants were appointed on casual basis in the year 1975, granted temporary status on completion of a period of 120 days from the date of their initial engagements and subsequently regularised in Gr.III with effect from 1994. In view of the reason that the applicants have been regularised in the year 1994, it is submitted by the Respondents that they are not yet due for promotion nor there are posts available

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consideration for
Bank side.

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to offer them promotion. In view of this, it is submitted by the learned counsel Shri Murty that the grievances of the applicants could be set at rest if the Respondents are directed to consider their case for financial upgradation under the A.C.P. Scheme. We do not think that the applicants having been regularised in the year 1994 could be able to get the 1st financial upgradation under the A.C.P. Scheme after rendering 12 years regular service. However, the matter is best left to the Respondents to take a view in this regard.

With this we dispose of the O.A. No costs.


VICE-CHAIRMAN (J)


VICE-CHAIRMAN (A)